

(20)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA No. 174/2001

IN

OA No. 937/99

New Delhi: this the 1<sup>st</sup> day of MAY, 2001.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Mahesh Kumar Bhardwaj  
Electric Wireman, Indian Railways  
Central Organisation of Telecom,  
Shivaji Bridge, New Delhi.

2. Bhanwar Chander,

3. Ramesh Chander

4. Fateh Singh All are Electric Wireman, IRCOT,  
Shivaji Bridge, New Delhi.

....Review Applicants

Versus

UOI  
through

1. General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.

3. Chief Project Administrator,  
IRCOT,  
Shivaji Bridge,  
New Delhi.

....Respondents

ORDER (BY CIRCULATION)

S.R. Adige, VC (A):

Perused the RA.

2. The order dated 19.1.2001 in OA No. 937/99 in regard to which review has been sought was an oral order dictated in presence of both parties, and if applicant's counsel had any averments to make in regard to its correctness, he should have made it when the order was being dictated in his presence.

(21)

3. None of the grounds contained in the RA bring it within the scope of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any order/decision can be reviewed.

4. RA is rejected.

A. Vedavalli  
( DR. A. VEDAVALLI )  
MEMBER (J)

S. R. Adige  
( S. R. ADIGE )  
VICE CHAIRMAN (A)

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